
<i>Sl. No.</i>	<i>State/Name of PSE</i>
27.	NTC (U.P.) Ltd.
28.	U.P. Drugs & Pharmaceuticals Ltd.
	WEST BENGAL
29.	Indian Iron & Steel Co. Ltd.
30.	Bengal Chemicals & Pharmaceuticals Ltd.
31.	Smith Stanistreet & Pharmaceuticals Ltd.
32.	Bharat Process & Mechanical Engineers Ltd.
33.	Braithwaite & Co. Ltd.
34.	Mining & Allied Machinery Corpn. Ltd.
35.	Weighbird India Ltd.
36.	Bharat Brakes & Valves Ltd.
37.	Biecco Lawrie Ltd.
38.	Cycle Corpn. of India Ltd.
39.	Hooghly Dock & Port Engineers Ltd.
40.	Bharat Ophthalmic Glass Ltd.
41.	National Jute Manufacturers Corpn. Ltd.
42.	Rehabilitation Industries Ltd.
43.	Birds, Jute & Exports Corpn.
44.	Tyre Corpn. of India Ltd.

<i>Sl. No.</i>	<i>State/Name of PSE</i>
45.	National Instruments Ltd.
46.	NTC (West Bengal) Ltd.
47.	Central Inland Water Transport Corpn.
48.	Bengal Immunity Ltd.
	DELHI
49.	Fertilizer Corpn. of India Ltd.
50.	Hindustan Fertilizer Corpn.
51.	Hindustan Shipyard Ltd.
52.	Central Electronics Ltd.
53.	National Seeds Corpn. Ltd.
54.	Intelligent Communications System Ltd.

Shortage of Drinking Water in Delhi

2557. SHRI RAMDEW RAM:
SHRI TEJ NARAYAN SINGH:

Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on December 18, 1991 to Unstarred Question No. 4334 and state:

(a) whether the information regarding acute shortage of drinking water in Delhi has since been collected;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

**THE MINISTER OF STATE IN THE
MINISTRY OF URBAN DEVELOPMENT**

(SHRI M. ARUNACHALAM): (a) to (c). The Municipal Corporation of Delhi has reported that out of the colonies mentioned in the earlier Question, only Shahdara comes in the Union Territory of Delhi and the rest fall in U.P. While information in regard to water supply pertaining to colonies falling within Uttar Pradesh is not available, water supply in respect of Shahdara is reported to be satisfactory.

Participation of Workers in Management

2558. DR. VISHWANATHAM KANITHI:
SHRI SRIBALLAV PANIGRAHI:
SHRI RAM VILAS PASWAN:

Will the PRIME MINISTER be pleased to state:

(a) the progress made further in the procedure initiated by the Government in regard to the participation of workers in management;

(b) the extent to which this policy is being implemented in public sector undertakings;

(c) whether any discussions have been held with the trade union leaders in this regard; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) The Participation of Workers in Management Bill, 1990 was introduced in the Rajya Sabha on 30th May, 1990. A number of notices for moving amendments to the Bill were received in the 155th Session of the Rajya Sabha. The Bill has not yet been taken up for consideration by the House.

(b) A scheme on employees' participation in management was notified by the Central government on December 30, 1983. It is applicable to all Central Public Sector Undertakings except those which are specifically exempted. A majority of the Central Public Sector undertakings have introduced workers' participation in management at the shop floor and the enterprise level.

(c) No discussion has specifically been held with the trade union leaders regarding the aforesaid Bill.

(d) Does not arise.

Circular to ban Promotions

2559. DR. ASIM BALA:
SHRI V.S. VIJAYARAGHAVAN:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government have issued a circular to impose ban on promotions to different cadres; and

(b) if so, the details and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) and (b). Government have not issued any general orders imposing a ban on promotions.

Scheme for Casual Employees

2560. PROF. MALINI BHATTACHARYA: Will the PRIME MINISTER be pleased to state:

(a) whether there are disparities in wages and conditions of work between permanent and casual employees;